

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO.1216 OF 2024

IN THE MATTER OF: -

MEDICAL POLLUTION CONTROL COMMITTEE

.... APPLICANT

VERSUS

STATE OF U.P. & ORS

.....RESPONDENTS

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NEW DELHI
DATED: 25.01.2024



(PRADEEP MISKA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

**BEFORE THE NATIONAL GREEN TRIBUNAL AT
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IN THE MATTER OF:
**MEDICAL POLLUTION CONTROL
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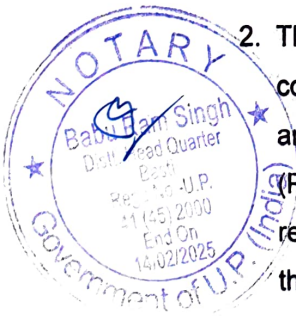
SEIAA, U.P. & ORS.

.....RESPONDENTS

**RESPONSE ON BEHALF OF U.P. POLLUTION CONTROL
BOARD**

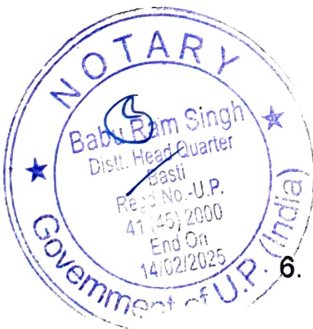
I, Prakhar Kumar, S/o. late Shri R.P. Katiyar, aged about 59 years, Regional Officer, U.P. Pollution Control Board, Basti, U.P. do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That M/s. Rajveer Ventures India Pvt. Ltd. has applied for consent to establish under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 which was rejected by UPPCB vide order dated 21.06.2022. True copy of the order rejecting the consent to establish is being enclosed herewith and marked as **Annexure-1**.
3. That again the application for consent to establish was submitted the Project Proponent which was also rejected vide order dated 10.08.2022. True copy of the order rejecting the consent to establish is being enclosed herewith and marked as **Annexure-2**.



(Signature)

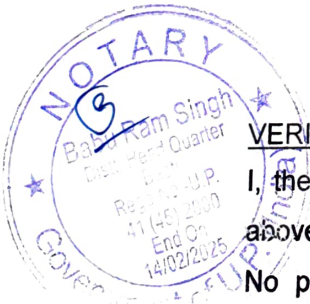
4. The Project Proponent again applied for Consent To Establish vide application dated 09.09.2022 which was considered by the Board. In reference to the application, the information provided by the Chief Medical Officers of the nearby districts, the total Beds available in District Balrampur, Bahraich, Gonda, Shravasti, Siddharth, Ayodhya and Basti is 16515, in which CBWTF M/s. Dinesh Kumar Contractor, Plot No. 739, Babhani Tappa, Siddharth Nagar, U.P. can cater the maximum 9000 beds. So in light of treatment of bio medical waste generated from remaining 7515 Beds, Consent To Establish was issued vide letter dated 22.09.2022 after the gap was found in the currently located HCF within 75 Km radius of the site of the CBWTF in questions with the condition that it will be effective only after grant of Environmental Clearance by SEIAA.
5. That further the U.P. Pollution Control Board has informed to the Director, Environment Department, U.P., Lucknow vide letter dated 28.09.2022 that as per information made available by the Chief Medical Officer of the nearby districts the total bed are 16515 and 25 KM away from areal distance CTE has been issued to another CBWTF, M/s. Dinesh Kumar Contractor, Plot NO. 739, Babhani Tappa, Siddharth Nagar, U.P. The CBWTF can cater the maximum 9000 beds and for remaining 7515 beds, additional CBWTF can be granted permission. True copy of the letter dated 28.09.2022 is being enclosed herewith and marked as **Annexure-3**.
6. That the SEIAA, U.P. has granted environment clearance to the said CBWTF namely Rajveer Ventures India Pvt. Ltd. on 10.11.2023 wherein it is clearly mentioned that the distance of proposed CBWTF from Rapti river is 2.24 Kms. and from Suwawan River, it is 0.71 Km. True copy of Environment Clearance is being enclosed herewith and marked as **Annexure-4**.



[Handwritten Signature]

7. That the radial distance of M/s. Rajveer Ventures Pvt. Ltd. from another Common Bio Medical Waste Facility namely Medical Pollution Control Committee, Khalilabad is 99 Kms. and another proposed CBWTF M/s. Dinesh Kumar Singh Contractor in village Babhani Tappa, District Siddharth Nagar is 25 kilometers.
8. That the Consolidated Consent to Operate and Authorization (CCA) has been granted to the said unit on 22.05.2024. True copy of the Consolidated Consent to Operate and Authorization (CCA) dated 22.05.2024 is being enclosed herewith and marked as Annexure-5.
9. That authorization under Bio Medical Waste (Management and Handling) Rules, 2016 has been granted on 22.05.2024. True copy of the authorization is being enclosed herewith and marked as Annexure-6.

The above facts are being placed before this Hon'ble Tribunal for its kind consideration.



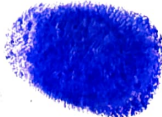
VERIFICATION:

I, the abovenamed deponent do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 21st DAY OF JANUARY, 2025 AT BASTI, U.P.

SWORN & VERIFIED
BEFORE ME

Babu Ram Singh
Advocate
District Basti-U.P. (India)
Reg No -U P 41 (45) 2000
21-1-25



21/1/25

DEPONENT

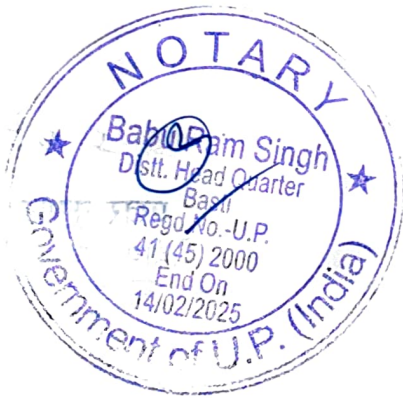
प्रखर कुमार
क्षेत्रीय अधिकारी,
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
बस्ती

DEPONENT

प्रखर कुमार
क्षेत्रीय अधिकारी,
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
बस्ती

(Handwritten signature)

21/1/25



**SWORN & VERIFIED
BEFORE ME**

(Handwritten signature)
Babu Ram Singh
 Advocate & Notary
 District Basti-U.P. (India)
 21-1-25



U.P. POLLUTION CONTROL BOARD

Building No. TC-12V Vibhuti Khund, Courti Nagar, Lucknow-226 010
Telephone: 191-522-272081, 2720681, 2720691 (Fax): 191-522-2720764

Ref No. - 157618/U.P.P.C.B/Basti(U.P.P.C.B.R.O)/C.T.E/BALRAMPUR/2022

Dated : 21/06/2022

To,

MS DIWAKAR SINGH
RAJVEER VENTURES INDIA PRIVATE LIMITED
Gata No-663, Village- Dhowadaber, Utraula, Balrampur, BALRAMPUR, 271604
BALRAMPUR

Sub : Consent To Establish (C.T.E) Application under section 25/26 of Water (Prevention & Pollution of Control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 29/05/2022 received on 29/05/2022 for the proposed Project of RAJVEER VENTURES INDIA PRIVATE LIMITED Expansion of Existing Unit/ Modernization/diversification of existing plant at Gata No-663, Village- Dhowadaber, Utraula, Balrampur, BALRAMPUR, 271604 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

253
1. According to revised Guideline for Collection of Medical Waste Treatment and Disposal Facility, dated 21.12.2016 "A CWTF located within 75 Km from respective State/UT shall be allowed to enter he care units situated at a radial distance of 75 KM". The radial distance from existing CWTF-672, MPCC, Khalilabad is 99 Km and CWTF-M/2 Dinesh Kumar Singh Contractor, Ara No.739, Village- BABHANI TPPA VAINIYA DISTT. SIDDHARTI NAGAR, UTTAR PRADESH is 25 Km from the proposed CWTF site, hence the proposed CWTF site is not environmental suitable.

2. Hon'ble National Green Tribunal order dated 25.05.2022 in O.A. No. 180/2021 in the matter of Mukul Kumar Vs. State of Uttar Pradesh & Ors. The excerpt of the aforesaid as follows:
".....3) A direction be issued to all the authorities to ensure that guidelines for collection of Biomedical waste within radius of 75 kilometers must be strictly followed in letter and spirit. Any relaxation in this regard can be considered only in cases when there is no facility available within the distance of 75 kilometers and even in that case, the nearest facility should be permitted to collect Biomedical waste. Such relaxation should be only for the period till establishment of a new facility. All efforts should be made by the authorities concerned to take immediate steps to get established a facility where no such facility is available within the radius of 75 kilometers....." hence site is not suitable.

3. Proponent did not submit the details of Environmental Clearance (EC) for proposed project from competent authority.
4. Proponent did not submit the details for NOC of abstraction of Ground Water from the competent authority.
5. Proponent did not submit the details of NOC form Forest Department.
6. Proponent did not submit the design details of air and water pollution control system.

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts.

RAM KUMAR
SINGH
(Authorized Signatory)

Chief Environmental Officer, Circle-6

Copy To -

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

RAM KUMAR
SINGH
Chief Environmental Officer, Circle-6
(Authorized Signatory)

U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 160532/U PPCB/Basti(U PPCBRO)/CTE/BALRAMPUR/2022

Dated : 10/08/2022

To,

M/S DIWAKAR SINGH
RAJVEER VENTURES INDIA PRIVATE LIMITED
Gata No-663, Village- Dhowadaber, Utraula, Balrampur, BALRAMPUR, 271604
BALRAMPUR

Sub : Consent To Establish (C.T.E) Application under section 25/26 of Water (Prevention & Pollution of control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 14/07/2022 received on 14/07/2022 for the proposed Project of RAJVEER VENTURES INDIA PRIVATE LIMITED Expansion of Existing Unit/ Modernization/diversification of existing plant at Gata No-663, Village- Dhowadaber, Utraula, Balrampur, BALRAMPUR, 271604 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

1. According to revised Guideline for Common Bio Medical Waste Treatment and Disposal Facility dated 21.12.2016 "A CBWTF located within the respective State/UT shall be allowed to cater health care units situated at a radial distance of 75 KM". The radial distance from existing CBWTF-k... MPCC, Khalilabad is 99 Km and CBWTF-M/s Dinesh Kumar Singh Contractor, Arazi no-739, Village- BABHANI TPPA VAINIYA DISTT- SIDDHARTH NAGAR, UTTAR PRADESH is 25 Km from the proposed CBWTF site, hence the proposed CBWTF site is not environmental suitable.

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(Authorized Signatory)

RAM KUMAR
SINGH

Digitally signed by RAM
KUMAR SINGH
Date: 2022.08.18 08:00:57
+05'30'

Chief Environmental Officer, Circle-6

Copy To -

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

RAM KUMAR
SINGH

Digitally signed by RAM
KUMAR SINGH
Date: 2022.08.18 08:01:49
+05'30'

Chief Environmental Officer, Circle-6

(Authorized Signatory)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड Annexure-03
UTTAR PRADESH POLLUTION CONTROL BOARD

Dated 22.9.22

ई-मेल द्वारा

सेना में

निदेशक

पर्यावरण विभाग, उ०प्र०

विनीत खण्ड-1, गोमती नगर,

लखनऊ-226010

विषय: Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No.663, Village-
Dhowadaber, Utraula, Balrampur, M/s Rajveer ventures India Private Limited. File
No. 7125 Proposal No. SIA/UP/MIS/77647/2022 के संबंध में।

महोदय

उपरोक्त विषयक श्रीमती श्रुति शुक्ला, उप निदेशक/नोडल, एस०ई०आई०ए०के पत्रांक-194
पत्रा 7125 2022 दिनांक 27.09.2022 का संदर्भ ग्रहण करने का कष्ट करें। सन्दर्भित CBWTF के
प्रस्तावित स्थल के निकटवर्ती जनपदों में मुख्य चिकित्सा अधिकारी द्वारा उपलब्ध करायी गयी सूचना के
अनुसार सरकारी एवं गैर सरकारी चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या
बलरामपुर	944
बहराइच	2132
गोण्डा	2430
श्रावस्ती	534
सिद्धार्थ नगर	1836
अयोध्या	5039
दस्ती	3600
योग	16515

अंगत कराना है कि सन्दर्भित CBWTF के प्रस्तावित स्थल से 25 किमी० हवाई दूरी पर राज्य
गैर सरकारी CBWTF मेसर्स दिनेश कुमार कन्ट्रेक्टर, आराजी सं०-739, बभानी तप्पा, सिद्धार्थ नगर, उ०प्र०
का संचालन अनुमति निर्गत की गयी है, उक्त CBWTF में इन्सीनिरेटर की क्षमता 150 किग्रा०/घण्टा
प्रतिदिन है। अतः यह मान लिया जाये कि CBWTF में इन्सीनिरेटर का संचालन 12 घण्टा प्रतिदिन
होगा तब उक्त CBWTF द्वारा अधिकतम 9000 बेड्स से जगित जैव चिकित्सा अपशिष्ट का निस्तारण
किया जा सकता है एवं शेष उपलब्ध 7515 बेड्स से जगित जैव चिकित्सा अपशिष्ट के निस्तारण हेतु
अन्य सरकारी CBWTF की अनुमति दी जा सकती है।

भवदीय,

संलग्नक मुख्य चिकित्सा अधिकारी द्वारा उपलब्ध करायी गयी सूचना की प्रति।

(अजय कुमार शर्मा)
सहस्य सचिव

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Director
RAJVEER VENTURES INDIA PRIVATE LIMITED
1/64A, Sector-1, Gomti Nagar, Vistar,
District - Lucknow, UP -226010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/INFRA2/433238/2023 dated 17 Jun 2023. The particulars of the
environmental clearance granted to the project are as below.

1. EC Identification No. EC23B057UP164137
2. File No. 7990-7125
3. Project Type New
4. Category B
5. Project/Activity including Schedule No. 7(d)(a) Common Bio-Medical Waste Treatment Facility
6. Name of Project Proposed Common Biomedical Waste Treatment Facility (CBWTF) by M/s Rajveer Ventures India Private Limited at Gata No-663 Mi, Village-Dhowadaber, Utraula, Balrampur, Uttar Pradesh
7. Name of Company/Organization RAJVEER VENTURES INDIA PRIVATE LIMITED
8. Location of Project UTTAR PRADESH
9. TOR Date N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/11/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC Identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, selaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/INFRA2/433238/2023 & SEIAA, U.P. & File no-7990-7125

Sub: Environmental Clearance for Proposed Common Biomedical Waste Treatment Facility at Gata No-663MI, Village-Dhowadaber, Utraula, Balrampur, Uttar Pradesh, M/s Rajveer Ventures India Private Limited.

Dear Sir,

This is with reference to your application / letter dated 01-06-2022, 17-06-2022, 17-06-2023, 26-06-2023 on above mentioned subject. The matter was considered by 788th SEAC in meeting held on 19-09-2023 and 767th SEIAA meeting held on 26-10-2023.

A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur to SEAC on 19-09-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Biomedical Waste Treatment Facility at Gata No-663MI, Village-Dhowadaber, Utraula, Balrampur, Uttar Pradesh, M/s Rajveer Ventures India Private Limited.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 283/Parya/SEIAA/7125/2022, dated 30/11/2022.
3. The public hearing the matter was conducted on 28/04/2023 and final EIA report submitted through online Parivesh Portal on 17/06/2023.
4. Salient features of the project as submitted by the project proponent:

S.No.	Parameters	Description
1.	Identification of Project	The Proposed project of CBWTF falls under Category B-1, schedule (da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.
2.	Project Proponent	M/s Rajveer Ventures India Private Limited
3.	Brief description of nature of the project	Biomedical waste is generated from all health care institutions, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc. The responsibility of collection, treatment and safe disposal of all types of solid wastes rests with the generator. A Common Bio-medical Waste Treatment Facility (CBWTF) is proposed to be set up where bio-medical waste, generated from a number of healthcare units, will be suitably treated as per the prescribed procedure & norms laid down in the regulation. Proposed project of setting up of the Common Bio-medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant. The

		present proposal is to utilize 0.4050 ha land for setting up of Biomedical Waste Treatment Facility.																		
5.	Proposed plant capacity	Proposed Capacity of CBWTF: <table border="1"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td>Double Chambered Incinerator</td> <td>250 kg/hr</td> <td>1</td> </tr> <tr> <td>Autoclave</td> <td>1000 liters/Batch</td> <td>1</td> </tr> <tr> <td>Shredder</td> <td>150 kg/hr</td> <td>1</td> </tr> <tr> <td>Chemical Disinfection Tank</td> <td>1500 Ltr</td> <td>1</td> </tr> <tr> <td>Effluent Treatment Plant</td> <td>10 KLD</td> <td>1</td> </tr> </tbody> </table>	Equipment	Capacity	Number	Double Chambered Incinerator	250 kg/hr	1	Autoclave	1000 liters/Batch	1	Shredder	150 kg/hr	1	Chemical Disinfection Tank	1500 Ltr	1	Effluent Treatment Plant	10 KLD	1
Equipment	Capacity	Number																		
Double Chambered Incinerator	250 kg/hr	1																		
Autoclave	1000 liters/Batch	1																		
Shredder	150 kg/hr	1																		
Chemical Disinfection Tank	1500 Ltr	1																		
Effluent Treatment Plant	10 KLD	1																		
6.	Category of Projects	Category "B1" and Schedule- 7 (da)																		
7.	Number of working days	365																		
8.	Total Plot Area	0.4050 ha																		
9.	Plot Number	Gata No.- 663 MI																		
10.	Location	Gata No.- 663 MI, Village- Dhowadaber, Utraula, Balrampur, Uttar Pradesh- 271604																		
11.	Latitude & Longitude	Latitude: 27°21'23.50"N Longitude: 82°19'16.32"E																		
12.	Nearest habituated area	Dhowadaber is located at 0.57 Km in WSW direction.																		
13.	Nearest Main Public Road	SH-26- 0.81 Km in NNE direction																		
14.	Nearest Railway station/Airport	Gainjahwa Railway Station- 13.23 Km in NW direction Mahayogi Gorakhpur Airport- 130 Km in SE direction																		
15.	Nearest water body	Rapti River, approx. 2.24 Km in NE direction. Suwawan Nadi, approx. 0.71 km in South direction																		
16.	Water requirement	Water requirement for the proposed CBWTF project is 11 KLD.																		
17.	Source of water	Water requirement will be met through ground water supply.																		
18.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process																		
19.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.																		
20.	Air Pollution Control Device	Venturi Scrubber & Stack																		
21.	Nos. of Stack	2																		
22.	Power requirement	Total power requirement of will be around 40 KVA. DG Set of 35.0 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.																		
23.	Alternative site	No Alternative site is examined																		
24.	Land form, Land use and land	The land for project is located in Gata No.- 663, Village-																		

ownership	Dhowadaber, Utraula, Balrampur, Uttar Pradesh- 271604
25. Project Cost	Rs.2.80 Cr

5. Water calculation details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0	5.75	5.25	0.85	3.90
		7.10 (Fresh) + 3.90 (Recycle)				

- Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

6. Solid waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as 0.2 kg/capita/day.	
Quantity of solid waste generated	4.0 kg/day
Organic solid waste: 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.

7. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	39.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

8. There is no any litigation pending against project till dated 19/09/2023.

9. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended thereof).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-10-2023 discussed the matter and recommended grant of environmental clearance on the proposal as above along with specific and following standard environmental clearance conditions: -

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines (location criteria) for Common Bio-medical Waste Treatment and Disposal Facilities issued by CPCB on December 21st 2016 with respect to establishment of new CBWTF.
2. In compliance with the Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. Gol and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Proponent shall comply with the action plan for CSR submitted by PP at the time of EIA presentation. Compliance report of investment under CSR to be submitted regularly to the Directorate, UPPCB and District Administration.
4. The project proponent should develop green belt in the premises of CBWTF unit as per the plan submitted. PP shall also follow the guidelines of CPCB/UPPCB for green belt as per the norms.
5. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

- I. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to 137 of Central Motor Vehicle Rules 1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- II. Air quality monitoring and preservation:

1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W.

- generated from the project.
4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- vi. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- vii. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- ix. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report,
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- x. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the

District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed

2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
 7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
 10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
 13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
 14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
 15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
 16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.
- This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Balrampur in case of violation; it would not be effective and would automatically be stand cancelled.



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

208908/UPPCB/Basti(UPPCBRO)/CTO/both/BALRAMPUR/2024

Date: 22/05/2024

To,

M/s

RAJVEER VENTURES INDIA PRIVATE LIMITED

Gata No-663,Village- Dhowadaber,
 Utraula,Balrampur,BALRAMPUR,271604

Application Id-
25991391

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **RAJVEER VENTURES INDIA PRIVATE LIMITED** located at **Gata No-663,Village- Dhowadaber, Utraula,Balrampur,BALRAMPUR,271604**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **RAJVEER VENTURES INDIA PRIVATE LIMITED** granted for the period from **09/05/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
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2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.5 KLD	Septic Tank	
Industrial	4.75 KLD	ETP	Zero Liquid Discharge (ZLD) in terms of wastewater discharge from the process as recalculated through ETP

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	pH	
3	BOD (mg/L)	As per E(P)A Rules, 1986
4	COD (mg/L)	As per E(P)A Rules, 1986
5	TSS (mg/L)	As per E(P)A Rules, 1986
6	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator 200 Kg/Hr	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986
2	62.5 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s RAJVEER VENTURES INDIA PRIVATE LIMITED. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Cat-36.2 (Ash from incineration of hazardous waste, flue gas cleaning residues)	Through TSDF	5.0 MTA
2	Cat-36.1 (Sludge from Wet Scrubbers)	Through TSDF	1.0 MTA

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for CBWTF at Gata No-663, Village-Dhowadaber, Utraula, Balrampur, 271604 by M s Rajveer Ventures India Private Limited having plant-Incinerator 200 Kg/Hr, Autoclave 1000 Kg/batch and Shredder 150 Kg/Hr.
2. This CCA is valid for Zero Liquid Discharge (ZLD) in terms of wastewater discharge from the process as recalculated through ETP and in no case trade effluent is allowed to discharge from the CBWTF except treated domestic effluent".
3. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.
4. The all conditions mentioned in the environmental clearance issued by SEIAA vide EC Identification No. EC23B057UP164137 dated 10.11.2023 shall prevail on this CCA.
5. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book is maintained.
6. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
7. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.

8. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.
9. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.
10. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
14. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
15. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
16. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
17. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
18. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
19. The CBWTF will comply with the Guideline of CPCB and will only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius and capacity of existing CBWTF is exhausted.
20. CBWTF will comply with the relevant provisions of Environmental Laws.
21. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
22. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
23. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner

suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

24. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

25. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

26. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

27. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

28. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

29. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

30. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule - 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

31. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

32. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

33. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

34. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

35. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

36. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

37. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

38. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB

and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

39. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

40. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

41. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

42. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

43. The industry shall submit the colored photo graph of display board within 15 days.

44. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

45. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

GHAN Digitally signed
by GHAN SHYAM
SHYAM Date: 2024.05.24
12:51:47 +05'30'
Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

Chief Environmental Officer, Circle-6

GHAN Digitally signed
by GHAN SHYAM
SHYAM Date: 2024.05.24
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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828, 2720831 Fax:0522-2720764

Email: info@uppeb.com Website: www.uppeb.com

FORM III
(See Rule 10)
AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

- 1. File no. of authorisation and date of issue: No:- 26280446 and Date:-22/05/2024
2. M/s RAJVEER VENTURES INDIA PRIVATE LIMITED, DIWAKAR SINGH an occupier or operator of the facility located at Gata No-663, Village- Dhowadaber, Utraula, Balrampur, BALRAMPUR.271604 is hereby granted an authorisation for:

Table with 2 columns: Activity and Status (checked/unchecked). Activities include Generation, segregation, Collection, Storage, Transportation, Reception, Use, Recycling, Packaging, Offering for sale, Transfer, Treatment or Processing or Conversion, Disposal or destruction.

Any other form of handling

- 3. M/s RAJVEER VENTURES INDIA PRIVATE LIMITED is hereby authorized for handling of biomedical waste as per the capacity given below:
(i) Number of beds of HCF:
(ii) Number of health care facilities covered by CBMWTF:
(iii) Installed treatment and disposal capacity: Incinerator 200 Kg/Hr, Autoclave 1000 Kg/batch and Shredder 150 Kg/Hr
(iv) Area or distance covered by CBMWTF: 75 Km Radius (Aerial)
(v) Quantity of Biomedical waste handled, treated or disposed:
4. This authorisation shall be in force for a period of Five Years from the date of issue.

- 4.1 The authorization shall be valid for till 31/12/2028
5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

GHAN Digitally signed
by GHAN SHYAM
SHYAM Date: 2024.05.24
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Chief Environmental Officer, Circle-6

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

Specific Conditions:

1. This authorization is valid for M/s. Gata No-663, Village-Dhowadaber, Utraula, Balrampur, 271604 by M/s Rajveer Ventures India Private Limited having plant-Incinerator 200 Kg/Hr, Autoclave 1000 Kg/batch and Shredder 150 Kg/Hr. In Case of any changes, enhancement etc., No Objection Certificate shall be obtained from the Board.
2. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
3. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
4. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
5. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
7. Bio- Medical waste shall not be mixed with other waste.
8. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.
9. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
10. You shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
11. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and/or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
12. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.
13. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
14. The Bio medical waste shall not be disposed in open place in the premises.
15. The CBWTF shall maintain logbook for the disposal of bio medical waste.
16. The CBWTF shall install bar code system within 15 days.
17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
22. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
23. Separate space for untreated Bio Medical Waste shall be maintained by facility as per CPCB

guidelines/Bio Medical Waste Management Rules 2016

- 24. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 25. The CBWTF shall connect OCEMS to CPCB server before commissioning of the plant.
- 26. Onsite emergency plan approved by the competent authority shall be submitted to board.
- 27. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius and capacity of existing CBWTF is exhausted.
- 28. The CBWTF shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 29. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.
- 30. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

GHAN Digitally signed
 by GHAN SHYAM
 Date: 2024.05.24
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 Dated: 22/05/2024

Memo No.: 26280446

Copy To:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

GHAN Digitally signed
 by GHAN SHYAM
 Date: 2024.05.24
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 Chief Environmental Officer, Circle-6